

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1062
ANSWERED ON:03.03.2010
SURPLUS COAL TO STATES
Pangi Shri Jayaram

Will the Minister of COAL be pleased to state:

- (a) whether there is any proposal to allow the developers of captive coal mines to sell the surplus coal to the States;
- (b) if so, the details thereof;
- (c) whether the Planning Commission wants the Government to open up the trading in coal to private players or continue monopoly of the public sector;
- (d) if so, whether the Government has accepted this proposal; and
- (e) if so, the time by which it is likely to be implemented?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): No, Sir.

(b): Does not arise in view of reply given at (a) above.

(c) & (d): The Coal Mines (Nationalization) Amendment Bill, 2000 was introduced in the Rajya Sabha in April 2000. The Bill seeks to allow Indian companies to explore and mine coal and lignite resources in the country without the existing restriction of captive use. The Bill was referred to the Standing Committee on Industry on 27.04.2000 and subsequently to the Standing Committee on Energy on 22.11.2000 for examination and report. Due to stiff resistance from certain quarters including the trade unions, it was decided that the Bill would be passed in the Parliament only after reaching a consensus. The Cabinet Secretariat has notified the constitution of a new Group of Ministers (GoM) under the Chairmanship of the Finance Minister to consider issues related to the Coal Mines (Nationalization) Bill, 2000.

(e): The Coal Mines (Nationalization) Amendment Bill, 2000 is in the Parliament and therefore, it is not feasible to fix a time frame for implementation.